GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF FERTILIZERS

LOK SABHA

UN STARRED QUESTION NO. 1409 TO BE ANSWERED ON: 28.07.2023

Sale of Fake Fertilizers

1409 DR. HEENA VIJAYKUMAR GAVIT:

DR. KRISHNA PAL SINGH YADAV:

DR. SUJAY RADHAKRISHNA VIKHE PATIL:

SHRI UNMESH BHAIYYASAHEB PATIL:

PROF. RITA BAHUGUNA JOSHI:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

- (a) whether the Government has taken note that fake fertilizers are being sold in the country;
- (b) if so, the details thereof along with the steps taken/proposed to be taken by the Government to curb such sale of fake fertilizers;
- (c) whether the Government has identified such places which have reported an increase in the use of fake fertilizers and if so, the details thereof:
- (d) the details of the data related to the loss incurred by the farmers because of the use of such fertilizers;
- (e) whether the Government is planning to undertake any study for the negative effects of these fertilizers and if so, the details thereof; and
- (f) the details of the data related to the black marketing of fertilizers in the country?

ANSWER

MINISTER OF STATE FOR CHEMICALS & FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) to (e): In order to ensure a supply of good quality of fertiliser to the farmers the Government of India promulgated the Fertiliser (Control) Order,1985. The specification of various fertiliser are specified in Schedules of FCO and clause 19 of FCO strictly prohibits the sale, manufacture of fertiliser which are not of prescribed standards. The State Government are the enforcement authorities and are adequately empowered to take necessary action in case of violation of the provision of FCO,1985.

During last years i.e. percentage of samples declared non-standard are as under: -

2016-17	- 5.3%
2017-18	- 5.1%
2018-19	- 5.16%
2019-20	- 5.48%
2020-21	- 5.4%
2021-22	- 6.0%

No such cases have been reported where due to nonstandard fertilizer there was a loss of crop etc. The Government have not contemplated to conduct any such study.

(f): Fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in black-marketing and hoarding as per provisions of EC Act.
